

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**ORIGINAL APPLICATION NO.60/167/2021**

**DATED THIS THE 16<sup>th</sup> DAY OF FEBRUARY, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

MES No.316512 Komal Preet Kaur  
Aged 37 years  
W/o Sh. Ravinder Pal Singh  
R/o H.No.107  
MES Colony, N Area, Airport Road  
Chandigarh-160003.

....Applicant

(By Advocate Shri Shailendra Sharma - through video conference)

Vs.

1. Union of India through Secretary  
Ministry of Defence  
South Block, New Delhi-110011.  
(Email: [defsecy@nic.in](mailto:defsecy@nic.in))
2. The Engineer in Chief  
Army HQ, Kashmir House  
Rajaji Marg, New Delhi-110001.  
(Email: [dircoord-einc-army@nic.in](mailto:dircoord-einc-army@nic.in))
3. The Chief Engineer  
Western Command  
Chandimandir, Distt. Panchkula  
(Haryana)-134116.  
(Email: [eeengrcl-mes@nic.in](mailto:eeengrcl-mes@nic.in))
4. The Chief Engineer  
Chandigarh Zone

Airport Road, Chandigarh-160003.  
(Email: [chandigahengrsl@gmail.com](mailto:chandigahengrsl@gmail.com))

5. Principal Controller of Defence Accounts (WC)  
Sector 9 A, Chandigarh-160009.  
(Email: [cda-chd@nic.in](mailto:cda-chd@nic.in))

.....Respondents

**O R D E R (ORAL)**

**PER: SURESH KUMAR MONGA, MEMBER (J)**

After arguing the matter for some time, Shri Shailendra Sharma, learned counsel for the applicant submitted that the present Original Application may be disposed of with liberty to the applicant to file a representation before the respondents in order to seek refixation of her pay with effect from 01.10.2004.

2. In view of the above statement made by Shri Sharma, the Original Application is disposed of with liberty to the applicant to file a representation before the respondents in order to claim refixation of her pay with effect from 01.10.2004. If such a representation is filed within a period of fifteen(15) days from today, the same shall be considered by the respondents within a period of two(2) months thereafter and a reasoned and speaking order shall be passed in accordance with law. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing.

3. There shall be no orders so as to costs.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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